

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-479**  
ANSWERED ON- 06/02/2025

**Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons**

479 Shri M. Mohamed Abdulla:

Will the Minister of Youth Affairs and Sports be pleased to state:

- (a) the total amount of financial assistance provided under the Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons (PDUNWFS) in the last five years, State-wise;
- (b) the measures being taken to ensure timely and transparent disbursement of funds to sportspersons, particularly in remote or under-represented regions; and
- (c) the steps being taken to ensure equitable distribution of funds across different sports disciplines and States, particularly for lesser-known or regional sports?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS  
(DR. MANSUKH MANDAVIYA)

(a): The state-wise details of the financial assistance given/sanctioned to the sportspersons under the scheme of “Pandit Deendayal Upadhyay National Welfare Program for Sportspersons, is given on the Ministry’s website at <https://yas.nic.in/sports/pandit-deendayal-upadhyay-national-welfare-program-sportspersons>.

(b) & (C): Pandit Deendayal Upadhyay National Welfare Program for Sportspersons intends to provide financial assistance to sportsperson injured during training, for medical treatment, for training, for procuring equipment and for participation in sports events; to retired sportspersons living in indigent circumstances; to family members of deceased sportspersons living in indigent circumstances; to Coaches for medical treatment; and to Coaches and supporting sports professionals living in indigent circumstances. The financial assistance ranges from ₹2 lakhs to ₹10 lakhs. Following measures have been taken to smoothen the processing of the applications received under the scheme:

- (i) Switched over completely of the Scheme from physical (offline) mode to only online mode (MIS DBT Portal) w.e.f 01.04.2022;
- (ii) Discontinued practice of dual Committees and introduced single Committee i.e. Executive Committee to take decision on all applications received under the scheme on merit basis.

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